

**APPENDIX-32**  
**UNIFORM NOMENCLATURE OF CASES\***  
**(A) CIVIL PROCEEDING**

**I. ORDINARY CIVIL PROCEEDINGS**

[SUBORDINATE COURTS OR HIGH COURT (APPELLATE SIDE)]

<u>Abbreviation</u>	<u>Nature of Proceeding</u>
01. CS	Civil Suit
	<u>First Appeal</u>
02. RFA	First Appeal from Judgment & Decree in Suit
03. CO	Cross Objection in First Appeal
04. FAO	First Appeal from Orders
	<u>Second Appeal</u>
05. RSA	Second Appeal from Judgment & Decree
06. SAO	Appeal from Appellate Order
07. LPA/Sp.A	Letters Patent Appeal or Special Appeal Before Division Bench against a judgment in civil proceeding
08. CRP	Revision Petition
09. Review Pet.	Review Petition
10. C. Ref.	Reference
11. Ex.P.	Execution Petition
12. Ex. FA.	Execution First Appeal
13. Ex. SA	Execution Second Appeal
14. IA.	Interlocutory Applications in Pending Suits/ Appeals
15. CM Appl.	Miscellaneous Applications, e.g. Leave to Sue as indigent person, restoration
16. Tr.P.(C)	Transfer Petition under Section 24 C.P.C.

**II. OTHER CIVIL PROCEEDINGS**

17. WP(C)	Writ Petition under 226 and 227 of the Constitution.
18. WA	Appeal before Division Bench against judgment or order of Single Judge in a writ petition.

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\* Made effective from 1.1.1999 vide notification No. HC.42 of 1990 (Ref HC.III-33/90) dated 27.11.1998 in order to implement the resolution of the Chief Justices' Conference, 1997 with respect to uniform nomenclature of cases employed by High Courts.



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| 45. | Arb. A.             | Appeals under Indian Arbitration Act   |
| 46. | Insurance Ref.      | Reference under Insurance Act  |
| 47. | Insurance App.      | Appeals under Insurance Act.   |
| 48. | Cont. Cas (C)       | Contempt of Court Cases relating to Civil Contempt                                 |
| 49. | Cont.App.(C)        | Appeals against orders in Civil Contempt matters.                                  |
| 50. | MFA (Name of Act)   | First Appeal against judgments in Special jurisdiction cases.                      |
| 51. | MSA                 | Second Appeal from judgments in miscellaneous cases.                               |
| 52. | SP.JC (Name of Act) | Special jurisdiction cases assigned to High Courts e.g. Trust Act, Patents Act etc |

### III. TAXATION MATTERS

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|-----|-------------|---|
| 53. | IIR         | Reference under Section 256 (1)                             |
| 54. | ITA         | Application under Section 256(2)                            |
|     |             | <u>Gift Tax Act/Wealth Tax Act/Estate Duty Act</u>          |
| 55. | GTR/WTR/EDR | Reference to High Court                                     |
| 56. | GTA/WTA/EDA | Application for direction to make a reference               |
| 57. | Cus.Ref.    | Reference under Customs Act.                                |
| 58. | CE.Ref.     | Reference under Central Excise Act.<br><u>Sales Tax Act</u> |
| 59. | ST.Ref.     | Reference   |
| 60. | ST. Appl.   | Application for direction to make a reference               |
| 61. | ST. Rev.    | Revision  |
| 62. | OTR         | Other Tax Reference cases                                   |
| 63. | OTC         | Other Tax Cases   |
| 64. | OT.Appl.    | Other Tax Application                                       |

### IV CIVIL ORIGINAL JURISDICTION OF THE HIGH COURTS

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|-----|--------------------------|---|
| 65. | CS (OS)                  | Civil Suits   |
| 66. | FA(OS)                   | First Appeal for judgments in Original Suits.                           |
| 67. | Ex.Appl. (OS)            | Execution Application   |
| 68. | M.S.(S.J.C.S. and so on) | Miscellaneous Summons e.g. Summons for Judgments, Chamber, Summons etc. |
| 69. | N.M.                     | Notice of Motion  |
| 70. | Adml.S.                  | Admiralty Suits   |

(B) CRIMINAL PROCEEDINGS

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|-----|---------------------|---|
| 71. | Crl.Tr.             | Original Trial  |
| 72. | Crl. A.             | Appeal against Judgment/Sentence  |
| 73. | Death Sentence Ref. | Confirmation case under Section 336 Cr.P.C.   |
| 74. | Crl. Rev. P.        | Revision  |
| 75. | Crl. Ref.           | Reference   |
| 76. | Crl. M.C.           | Application under Section 482 Cr.P.C.   |
| 77. | Bail Appln.         | Bail Application  |
| 78. | Crl. M.Appl.        | Other Miscellaneous Application   |
| 79. | W.P. (Crl.)         | Petition under Article 226 for Writ and Habeas Corpus and other relief                                    |
| 80. | Cont. Cas. (Crl.)   | Proceedings relating to Criminal Contempt   |
| 81. | Cont. App.(Crl.)    | Appeals against Orders in Criminal Contempt matters.  |
| 82. | Crl. L.P.           | Application for Leave to Appeal under Section 378 Cr.P.C. or under the relevant corresponding proceeding. |
| 83. | Tr.P. (Crl.)        | Transfer Petition for transfer a Criminal Proceeding  |
| 84. | CAVT.               | Caveat.   |
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